IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-65(PB)/2018

IN THE MATTER OF:

Piramal Enterprises Limited

Applicant/petitioner

Vs.

Sunsystem Institute of Information

Technology Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Misha, Mr. Shantanu Chaturvedi, Advs.

For the Respondent

:

ORDER

Notice to show cause for 5th February, 2018 to the respondents be issued as to why this application be not admitted. Process dasti.

List the matter on 5th February, 2018

(CHIEF JUSTICE M.M.KUMAR)

SdI-

PRESIDENT

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

23.01.2018 V.Sethi